

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI.

REGN.NO. QA 1003/89

Shri Ved Parkash Arya ..... Applicant

Vs.

The Union of India  
Ministry of Finance  
through General Manager, ..... Respondents  
Punjab National Bank,  
Delhi.

CORAM: HON'BLE MR. P.K.KARTHA, VICE CHAIRMAN  
HON'BLE MR. P.C.JAIN, MEMBER(A)

Applicant through Shri P.S.Sharma, Counsel.

Heard the learned counsel.

The relief sought in the present application is against the Punjab National Bank which has not been notified under Section 14(2) of the Administrative Tribunals Act, 1985 as one of the Corporations or bodies over which this Tribunal has jurisdiction. In view of this, the learned counsel for the applicant submits that he would like to withdraw the present application with liberty to file the same in an appropriate forum. Accordingly, we allow this prayer and the application is dismissed as withdrawn with liberty to the applicant to move the appropriate forum seeking his remedies in accordance with law.

*(Signature)*  
( P.C.JAIN )  
MEMBER  
25.7.89

*(Signature)*  
( P.K.KARTHA )  
VICE CHAIRMAN  
25.7.89